

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF EHL HEALTHCARE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	EHL HEALTHCARE PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	18/09/2014
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies-Delhi
4.	Corporate Identification No. of Corporate Debtor	U74140HR2014PTC053412
5.	Address of the registered office and principal office (if any) of corporate debtor	K-193, Jalvayu Tower, Sector-56, Gurgaon-122002, Haryana, India
6.	Insolvency commencement date in respect of Corporate Debtor	03.02.2022
7.	Estimated date of closure of insolvency resolution process	02.08.2022 i.e. 180 days from the date of commencement of CIRP being 03.02.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sanyam Goel Reg. No. IBBI/IPA-002/IP-N00138/2017-18/10397
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Unit No. 110, First Floor, JMD Pacific Square, Sector 15, Part II, Gurugram-122001, Haryana, India E-mail: goelsanyam@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Unit No. 110, First Floor, JMD Pacific Square, Sector 15, Part II, Gurugram-122001, Haryana, India E-mail: cirp.ehlhealthcare@rediffmail.com
11.	Last date for submission of claims	17.02.2022 i.e. 14 days from the date of commencement of CIRP being 03.02.2022.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No class of Creditor could be determined at this stage
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: Unit No. 110, First Floor, JMD Pacific Square, Sector 15, Part II, Gurugram—122001, Haryana, India

Notice is hereby given that the Hon'ble National Company Law Tribunal Chandigarh Bench has ordered the commencement of a corporate insolvency resolution process of the EHL Healthcare Private Limited on 03.02.2022.

Sanyam Goel

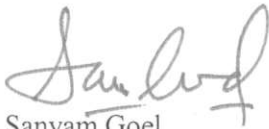


The creditors of EHL Healthcare Private Limited, are hereby called upon to submit their claims with proof on or before 17.02.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. Not Applicable

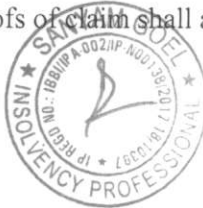
Submission of false or misleading proofs of claim shall attract penalties.



Sanyam Goel

Interim Resolution Professional

Reg. No. IBBI/IPA-002/IP-N00138/2017-18/10397



Date: 04.02.2022

Place: Gurugram

